

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

Original Application No. 514 of 2018

IN THE MATTER OF:

Vivek Kamboj & Anr.

..... Applicants

Versus

State of Haryana & Others

..... Respondents

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FILED BY:


**Commissioner,
Municipal Corporation,
Gurugram**

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Original Application No. 514 of 2018

IN THE MATTER OF:

Vivek Kamboj &Anr. Applicants

Versus

State of Haryana &Anr. Respondents

**REVISED ACTION PLAN ON BEHALF OF MUNICIPAL
CORPORATION OF GURUGRAM.**

Respectfully Showeth:-

1. That Municipal Corporation Gurugram in compliance of order dated 19.11.2019 had filed an Action Plan and progress report on 21.01.2020 and in continuation of which a supplementary report dated 18.02.2020 had also been filed. The Hon'ble Tribunal on 19.02.2020 considered the Action Plan and directed to submit Revised Action Plan for Bioremediation and Biomining of legacy municipal solid waste within 06 months.
2. That based on the direction of this Hon'ble Tribunal, Municipal Corporation Gurugram has reworked on the Action Plan considering immediate steps

for handling fresh and legacy municipal solid waste (MSW) and the same are summarized in the following paras of the instant report.

3. Treatment and disposal of fresh MSW by Municipal Corporations of Gurugram and Faridabad, (hereinafter called as "MCG" & "MCF"):-

- i. That in order to reduce pressure at the Bandhwari Landfill Site due to combined disposal of approximate 1900 metric tons per day of fresh MSW from both the Corporations, it has been decided by both the Corporations to scientifically process fresh waste at new sites, so that legacy MSW at Bandhwari site can be treated within the timeline mention by this Hon'ble Tribunal. This has been necessitated by lack of available space at Bandhwari site to handle both Fresh & Legacy MSW simultaneously.
- ii. That to process the approximate 1900 Metric tons of fresh MSW daily within the jurisdiction of both Corporations, in scientific manner as prescribed by SWM Rules 2016 and CPCB, it has been decided that from 15th March 2020 onwards fresh MSW of both Corporations will be transported and bio-remediated for 4-5 weeks at the new identified site.
- iii. That the possession of the new identified sites have been taken by both the Corporations in their respective jurisdictions for scientific treatment and disposal of fresh MSW, copy of both are annexed herewith. **(Annexure R/1 and R/2)**

- iv. That the layout plans of the both fresh MSW processing facilities have been prepared by both Corporations for the execution of work and the same is annexed herewith **(Annexure – R/3 & R/4)**
- v. That as per guidelines of CPCB, sites are being lined up with HDPE membrane and the proposed combined processing capacity of both sites is (1200 MT from MCG + 900 MT from MCF) = 2100 TPD. Work for treatment of fresh MSW is proposed to be done by both Corporations on their own through assistance of solid waste management experts. The schedule of deployment of trommels at the new sites for bio-mining of bio-remediated fresh MSW is as under:

For **Gurugram :-**

Sr. No.	Schedule	Schedule of Deployment
1	Trommel 1 (Capacity of 300 TPD in single shift).	On or before 11 th March 2020
2	Trommel 2 (Capacity of 300 TPD in single shift).	On or before 25 th March 2020
3	Trommel 3 (Capacity of 300 TPD in single shift).	On or before 5 th April 2020
4	Trommel 4 (Capacity of 300 TPD in single shift).	On or before 15 th April 2020

For Faridabad

Sr. No.	Schedule	Schedule of Deployment
1	Trommel 1 (Capacity of 300 TPD in single shift).	On or before 11 th March 2020
2	Trommel 2 (Capacity of 300 TPD in single shift).	On or before 25 th March 2020
3	Trommel 3 (Capacity of 300 TPD in single shift).	On or before 5 th April 2020

- vi. Considering the future annual increase of 5% in waste generated within both Corporations, the above proposed processing capacity at both sites will be sufficient for next 3 years.
- vii. That bio remediation of fresh MSW is expected to start from 15th March 2020 onwards, as per the CPCB guidelines for bio-stabilization through windrow methodology and spray of bio culture. After the fresh MSW is stabilised for 4-5 weeks in windrows, bio-mining will start from 15th April 2020 onwards, however, installation of trommels will start from 11th March onwards. Till the time stabilized waste is ready for bio-mining, the waste processing capacity will be of 2100 TPD. Further, by adopting the CPCB guidelines for bio-stabilization of fresh waste it will be ensured that minimum leachate is generated and necessary steps for safe collection of same will be done at the processing site. The collected leachate will be transported to CETP, Manesar (Gurugram) and CETP, Sector-25 (Faridabad) respectively for scientific treatment and final disposal.
- viii. Both the Corporations have already done arrangements for disposal of byproduct, which will be generated after bio-mining process, such as :
- Refuse-Derived Fuel (RDF) will be sent to nearby cement kilns and Waste to Energy plants
 - C&D waste recovered from bio-mining will be sent to C&D waste processing plant of MCG, which is situated next to the site of proposed MSW processing plant.
 - 100% reuse of compost in parks, gardens, dividers etc. under the jurisdiction of MCG & MCF



4. Treatment of Legacy MSW at Bandhwari:-

- i. That from 15th March 2020 onwards fresh MSW will not be transported to Bandhwari by both Municipal Corporation Gurugram and Municipal Corporation Faridabad.
- ii. That considering the legacy MSW at the site, which is approximately 27.5 Lacs MT, the MCG will immediately install necessary processing capacity / infrastructure to the tune of 1800 TPD within next 45 days for treatment of legacy MSW, which will be further enhanced as per below given schedule.
- iii. That further segregated fraction of Refuse-Derived Fuel (RDF) and compost of around 5000 MT, which was stored at Bandhwari site has been removed with immediate effect to create additional space for installation of additional processing capacity of 1200 TPD. Compost has been utilized for horticulture by MCG and RDF has been channelized to nearby cement kilns and Waste-to-Energy plants.
- iv. That additionally 2 DTROs (Disc-type Reverse Osmosis units) have been made operational at site with leachate processing capacity of 400 KLD. With the current processing capacity 4-5 acres of space occupied by leachate storage ponds will also be cleared in next 4 months and additional space will be created for further installation of processing capacity as per the below mentioned schedule.
- v. That further, to treat total 27.5 lakhs MT within timeline as directed by this Hon'ble Tribunal, the revised schedule/action plan has been prepared for installation of higher processing capacity at Bandhwari

site by MCG for treating legacy waste in shortest possible time. Currently 02 trommels of 600 TPD are operational at site and process of installation of additional 02 trommels with 600 TPD capacity will be completed by 3rd week of March 2020. The revised action plan for installation of additional capacity for treating legacy MSW is as under :-

Sr. No.	Trommel Machine Installation Time	No. of working Trommels	Capacity of each trommel (TPD)	Waste to be Bio remediated (In Ton)	Waste to be bio-mined by working in two shift (In Ton)
1	March 2020	4	300 TPD	100000	72000
2	April 2020	6	300 TPD	150000	108000
3	May 2020	8	300 TPD	200000	144000
4	June 2020	10	300 TPD	250000	180000
5	July 2020	12	300 TPD	300000	216000
6	August 2020	14	300 TPD	350000	252000
7	September 2020	16	300 TPD	400000	288000
8	October 2020	18	300 TPD	450000	324000
9	November 2020	20	300 TPD	500000	360000
Total				27,00,000	19,44,000

- vi. The above revised action plan has been made considering that the weight of dumped legacy MSW will be reduced by 40% after proper stabilisation and bio-remediation and the reduced weight will be processed through bio-mining.

- vii. That as per the direction of this Hon'ble Tribunal, MCG will undertake processing of legacy MSW on its own through assistance of solid waste management experts instead of further relying on the concessionaire.
- viii. That in pursuance to the detailed environmental damage cost assessment report submitted by CPCB and NEERI before this Hon'ble Tribunal, the contents of which are being examined in detail by state government for suitable remedial actions, MCG undertakes to discharge its due responsibility to prevent future potential environmental damage by ensuring compliance of safeguards prescribed under SWM Rules 2016 and CPCB guidelines.

In view of above, it is submitted that Municipal Corporation, Gurugram is taking sincere efforts for waste management and ensuring implementation of environmental safeguards. It is further undertaken to comply with the directions passed by this Hon'ble Tribunal in true letter and spirit.

Place : Gurugram
Date : 26.02.2020


Vinay Pratap Singh
Commissioner,
Municipal Corporation, Gurugram

Bond



Indian-Non Judicial Stamp
Haryana Government



Annexure R/1 (Copy)

Date : 25/02/2020

9

Certificate No. G0Y2020B2929



Stamp Duty Paid : ₹ 101

(Rs. Only)

GRN No. 63028462



Penalty : ₹ 0

(Rs. Zero Only)

Deponent

Name : Gmda

H.No/Floor : 0

Sector/Ward :

Landmark : Na

City/Village : Gurugram

District : Gurugram

State : Haryana

Phone : 80*****67



Purpose : AGREEMENT to be submitted at Gurugram

The authenticity of this document can be verified by scanning this QrCode Through smart phone or on the website <https://egrashry.nic.in>

LEASE AGREEMENT

This Lease deed made at Gurgaon, Haryana on this 26th day of February 2020, between Sh. Amar Deep Singh, Addl. CEO, GMDA hereinafter called the "LESSOR") which expression shall include their administrators, executors, legal representatives and assigns of the one part,

AND

Sh. Mahabir Parsad, Addl Commissioner MCG (hereinafter called the "LESSEE") which expression shall unless repugnant to the context or meaning thereof be deemed to include their administrators, executors, legal representatives and assigns of the other part.

Whereas the LESSOR is a bonafide owner of the land measuring 5 acres falling in sector-101, Gurugram is part of WTP Basai (hereinafter referred to as the "Demised Premises") And whereas the LESSEE has approached to the LESSOR that they require this land for **six months** for segregation of waste generated in the city as transfer station for further disposal to solid waste disposal plant as per directions of NGT.

And whereas on the approach of the LESSEE the LESSOR has agreed to lease the above said land measuring 500'-0" * 436'-0" (app 5 acres) from Khasra No.

nd

AL

(10)

58/1, 58/2, 59 & 60. The LEASE AGREEMENT IS WITNESSED BETWEEN LESSOR AND LESSEE AND AGREED AS FOLLOWS:

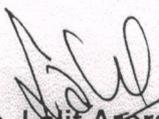
1. That the Lease has been signed for a period of Six months commencing w.e.f 26th February 2020
2. That the LESSEE shall pay to the LESSOR the rent @ Rs. 50,000/- per acre per month i.e. Rs.1500000/- (Rs fifteen lakh) in advance by cheque or online transfer or mutually agreed mode of payment.
3. That the LESSEE shall pay an interest free security deposit Rs. 2,00,00,000/- (Rupees two crore only), at the time of signing this Lease Deed, which shall be returned to the LESSEE, at the time of vacating the premises after deducting dues, breakages if any
4. If the LESSEE fails to vacate the land after expire of the lease period i.e. Six months, a penalty of Rs. 10,00,000/- per acre per month shall be charged for next Three Months, which shall be deducted from the security deposit. If the land is not vacated by the end of 9 months from the date of beginning of the lease period, LESSOR shall dismantle all infrastructures on the cost of LESSEE without any Notice.
5. That the LESSEE shall make arrangements for creating an impervious layer at the base of dumping yard with the provision of collection and disposal of leachate generated in the waste as per CPCB norms, so that there is no ground water pollution before execution of work of segregation and their cost and will restore the status to its original condition after expiry of the lease period.
6. That the LESSEE shall fence the lease area and use the land earmarked only for segregation purposes and shall not sub-let or transfer any part of premises to any third party. It shall be exclusive responsibility of the LESSEE to restore possession of the premises to the LESSOR on expiry of the Lease.
7. That day-to-day repair shall be borne by the LESSEE at his own expenses.
8. That in case of termination of this agreement, which can be effected by serving notice as in clause no 9, the LESSEE undertakes to vacate the said premises at the expiry of the notice, or six months from the date of beginning of lease, whichever is earlier, and also undertakes to handover vacant and peaceful possession of the land in the same condition as they are now and will also be responsible for any damage done to land.

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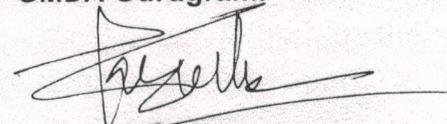
9. That the lease can be terminated by the LESSOR/ LESSEE after giving **one-month notice** to the either side,
10. That the LESSEE shall permit the LESSOR or his authorized agents to enter upon the demised premises for inspection.
11. That the LESSEE shall comply with all the rules and regulations of the local authorities applicable to the land.
12. That the LESSEE shall clear all outstanding bills for electricity charges till the last date of occupancy.
13. That both the parties shall observe and adhere to the terms & conditions contained thereafter.
14. If any dispute/ differences arises out of or concerning the subject matter of this Agreement or otherwise provided, the jurisdiction shall be at Gurgaon for all legal proceedings.

IN WITNESS WHERE OF THE Parties HERETO HAVE HEREIN SET THEIR RESPECTIVE HANDS ON THIS DEED ON THIS 26th FEBRUARY, 2020 IN PRESENCE OF WITNESSES.

WITNESSES:

1. 
 Sh. Lalit Arora 26/2/20
 Chief Engineer, Infra-II,
 GMDA Gurugram.


 26/2/2020
 LESSOR
 Sh. Amar Deep Singh,
 Addl. CEO, GMDA Gurugram
 Authorized Signatory.


 2. Sh. K.C. Sharma
 GM (T)-cum-Project Coordinator,
 GMDA, Gurugram.


 26/2/2020
 LESSEE
 Sh. Mahabir Parsad
 Addl. Commissioner, MCG Gurugram.
 Authorized Signatory

From

Commissioner,
Municipal Corporation,
Faridabad.

To

The Commissioner,
Municipal Corporation,
Gurugram.

Memo No. MCF/PA/2020/92

Date: 26/02/2020

Subject: - Action taken report to prevent the fresh waste in Bandhwari as per directions of Hon'ble NGT.

1. The land having 10 Acre area has been identified and under possession of Municipal Corporation, Faridabad for treatment of fresh Municipal Solid Waste (MSW) in the revenue estate of Village Sihi.
2. The boundary wall of the lane has been started.
3. As per guidelines of CPCB site is being lined up with HDPE liner and processing capacity of the site is 900 TPD.
4. The schedule of deployment of trammels at new site for bio-mining of bio-remediated fresh MSW is as under:-

Sr. No.	Schedule	Schedule of deployment
1	Trammel 1 (Capacity of 300 TPD ins ingle shift)	On or before 11 th March, 2020
2	Trammel 2 (Capacity of 300 TPD ins ingle shift)	On or before 25 th March, 2020
3	Trammel 3 (Capacity of 300 TPD ins ingle shift)	On or before 5 th April, 2020

5. The bio-remediation of fresh waste is expected to start from 15th March, 2020 onwards as per CPCB guideline for bio-establishing through windrow methodology and spray of bio-culture. After the fresh MSW is established for 4-5 weeks in windrows bio-mining will start from 15 April, 2020 onwards. However, the installation of trammels will be start from 11th March, 2020. The collected leachate will be transported to CETP Sector-25 for scientifically treatment.
6. The waste will be processed scientifically as per MSW Rules, 2016 and guidelines of CPCB onwards 15/03/2020, subject to condition approval of HSPCB.

The above information is being sent to your office for kind information and taking necessary action in this regard pleas.

Commissioner
Municipal Corporation,
Faridabad



Orthomosaic Map of Fresh Waste Processing Site



Basal Road

200 m

200 m

200 m

